

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

BENCH-II

107

CP (IB) No. 798/KB/2018

Present: Hon'ble Member (J), Shri M.B. Gosavi

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 5TH SEPTEMBER, 2018, 10:30 A.M

Name of the Company	Hiranmaye Energy Ltd. -Vs- West Bengal Mineral Development & Trading Corporation Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) MR. RISHAV BANERJEE, ADV } Operational
2) MR. ZEESHAN HAQUE, ADV } Creditor
3) MR. A.K. AWASTHI, ADV }
5/3/18

107. 05-09-2018 – CP(IB) No.798/KB/2018 – Hiranmaye Energy Ltd. Vs,
West Bengal Mineral, Development & Trading Corporation Ltd.

O R D E R

The Ld. Counsel for the Operational Creditor appeared. No one appeared for the Corporate Debtor.

Heard the arguments on points of applicability of the Insolvency & Bankruptcy Code, 2016 to the Corporate Debtor.

The matter is fixed for orders.



(Madan B Gosavi)
Member(Judicial)